

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF MILITARY AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 527
TO BE ANSWERED ON 12th December, 2022

DISPLACEMENTS CAUSED BY FIELD FIRING RANGES

527 SHRI BINOY VISWAM:

Will the Minister of Defence be pleased to state:

- (a) the State-wise details of field firing ranges notified by Government under the Manoeuvres, Field Firing and Artillery Practice Act, 1938 or any other law in force;
- (b) the State-wise demographic and the number of people displaced as a result of land being notified as field firing ranges; and
- (c) whether Government intends to make reparations to the thousands of tribal communities who were adversely affected by the conversion of Netarhat Field Firing Range in the State of Jharkhand?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

- (a): There are 24 notified Field Firing Ranges (FFRs) with the Indian Army at present. Details are placed at Annexure.
- (b)&(c): Notified Field Firing Ranges do not have any habitation. Netarhat Field Firing Range has not been utilised by Indian Army since 1993.

**ANNEXURE REFERRED TO IN REPLY TO PART (a) OF RAJYA SABHA
UNSTARRED QUESTION NO. 527 FOR ANSWER ON 12.12.2022 REGARDING
“DISPLACEMENTS CAUSED BY FIELD FIRING RANGES”.**

DETAILS OF NOTIFIED FIELD FIRING RANGES (FFRs) AS ON DATE

S.No	Name of Range	State/UT
1.	Kambadur Mandal(KBM)	Andhra Pradesh
2.	Khavda	Gujarat
3.	Karunga	Gujarat
4.	Balwanta	Rajasthan
5.	Darranga	Assam
6.	Naraingarh	Haryana
7.	Hoshiarpur	Punjab
8.	Birgugiana	Punjab
9.	Sumdo	Himachal Pradesh
10.	Asan (partially notified)	Uttarakhand and Uttar Pradesh
11.	Manjha	Uttar Pradesh
12.	Sirmuttra	Rajasthan
13.	DeoriDumri	Bihar
14.	Chotta Jam	Madhya Pradesh
15.	Maner	Bihar
16.	BeirchaExtn	Madhya Pradesh
17.	Choral	Madhya Pradesh
18.	Thalkedar	Uttarakhand
19.	Hiranagar	Jammu and Kashmir
20.	Kalith	Jammu and Kashmir
21.	KharoNala	Ladakh
22.	Jhallas	Jammu and Kashmir
23.	Rajouri	Jammu and Kashmir
24.	Garhi	Jammu and Kashmir
